

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**  
**26/252/ND/2021**

**IN THE MATTER OF:**

Infoedge solutions Pvt Ltd.  
Vs.  
ROC

.... Petitioner/Applicant

.... Respondent

**Order under Section 252 Companies Act, 2013**

**Order delivered on 12.02.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Appellant : Adv. Eshna Kumar and Adv. Shubham Jaiswal  
For the Income Tax Department : Adv. Sanjay Kumar, Adv. Easha and Adv. Hemlata Rawat

**ORDER**

Ld. Counsel appears for the Appellant. Ld. Counsel appears for the RoC. Ld. Counsel appears for the Income Tax Department has submitted that even though no report has been filed, there are no objections by the Income Tax Department. The Appellant is directed to file an Affidavit in respect to the Income Tax dues within one week.

Subject to above, **Order Reserved.**

The Appellant is at liberty to file a brief note of the case within one week.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**